

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 87 of 2010

[Arising out of Order-in-Appeal No OIA-KRS/380/VAPI/2009 dated 23.11.2009 passed by Commissioner (Appeal) of Central Excise & ST, Vapi]

Quartz Metal Industries

103, Steel Centre, Ahmedabad Street, Masjid E,
Mumbai, Maharashtra

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Gujarat

.... Respondent

APPEARANCE :

Shri Ketul Patel, Advocate for the Appellant

Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10564 / 2020

DATE OF HEARING/ DECISION : 25.02.2020

RAMESH NAIR :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**